

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)
Hearing Schedule for the month July, 2017 (Advance)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.7.2017 Tuesday At 10.30 A.M. Miscellaneous Petition		244/MP/2016	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 11 and 115 of the CERC (Conduct of Business) Regulations, 1999 for removal of difficulties and for consequential orders on the measurement of GCV of Coal from the samples taken from the Railway Wagon Top.
6.7.2017 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	93/MP/2017	KSEBL	Petition seeking clarification on the claim of 'other charges' in the monthly energy bills and claim of Annual Fixed Cost over and above that approved by CERC(On admission)
	2.	115/MP/2016	TANGEDCO	Petition for determining excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-09 and subsequently in respect of LNC's Power Stations, namely, NLC TPS-I (600 MW), NLC TPS-II, Stage-I (3 x 210 MW), NLC TPS II Stage II (4 x 210 MW) NLC TPS-I Expansion (2 x 210 MW) under Regulation 10 of Tariff Regulations, 2004) in pursuance of order dated 12.5.2015 of CERC in Petition No. 65/MP/2013.
	3.	240/MP/2016	TPCIL	Petition for seeking declaration that no relinquishment charges are payable for termination of the Medium-term Open Access, dated 6.10.2015, granted to the Petitioner by Power Grid Corporation of India Limited.
	4.	248/MP/2016 along with I.A.64/2016	KTL	Petition for set-aside the letter dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited (BESCOM).
	5.	242/MP/2016	UPL	Petition by Udipi Power Corporation Limited under Section 79 (1) (f) of the Electricity Act, 2003 challenging the wrong and unjustified Bill raised towards POC Charges dated 8.11.2016.
	6.	60/RP/2016 along with I.A.No.52/2016	PCKL	Petition for review of order dated 30.6.2016 in Petition No. 10/SM/2014
	7.	32/MP/2017	PGCIL	Petition for non- payment of transmission charges by Himachal Sorang Power Private Limited (HSPPL) pertaining to their LTA of 100 MW power to Northern Region.
	8.	312/MP/2015	MEPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited, and Power Grid Corporation of India Limited.
	9.	153/MP/2016	GMRWEL	Petition seeking declaration that no relinquishment charges are payable for surrendering the MTOA dated 22.07.2015 granted to the Petitioner by PGCIL and seeking quashing of letter dated 09.06.2016 pertaining to payment of relinquishment charges raised upon the Petitioner by PGCIL.
	10.	10/MP/2016 along with I.A. No.24/2016	JPVL	Petition seeking refund of late payment of surcharge illegally retained by the respondent No.1 under PPA dated 30.5.2011 along with interest and initiation of proceedings for revocation of the inter State trading License granted to GEL
	11.	106/MP/2017	KTL	Petition under section 17(3) & 17(4) of Electricity Act 2003, for creation of Security Interest over all assets including movable and immovable assets of the Petitioner in favour of Security Trustee.
	12.	33/RC/2017	IEX	Regulatory Compliance Application in compliance of Regulation 7(2) and 24 of the CERC (Power Market) Regulations, 2010 and Commission's order dated 11.8.2016 in Petition No. 95/RC/2014.
	13.	12/SM/2016	Suo-Moto	Non-compliance of the provisions of the CERC (Procedure terms and Conditions for grant of trading licence and other related matters) Regulations,2009 and CERC (Power market) Regulations,2010.

	14.	89/TL/2017	KMTL	Application under Section 14 read with Section 15(1) of the Electricity Act, 2003 for grant of Transmission Licence to Kohima – Mariani Transmission Limited.
7.7.2017 Friday At 10.30 A.M. Miscellaneous Petitions	1.	92/MP/2015	PGCIL	Petition seeking directions with regard to difficulties in implementing some of the directions given in the order dated 16.2.2015 in Petition No. 92/MP/2014 alongwith IA Nos. 43/2014, 51/2014, 54/2014, 56/2014 & 59/2014, Petition No. 376/MP/2014, Petition No. 382/MP/2014, Petition No. 393/MP/2014 and Review Petition No.25/RP/2014.
11.7.2017 Tuesday At 10.30.A.M. Transmission Tariff Petitions	1.	139/MP/2017	MPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 54 and 56 of the CERC (Terms and Conditions of Tariff) Regulations, 2014 seeking appropriate relief due to extreme practical difficulty faced by the petitioner in implementing Regulation 30 (6) of the said Regulation and directions issued by the Commission in its order dated 25.1.2016 for consequential directions. (on admission)
	2.	43/TT/2017	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for 400kV, D/C KamengBalipara Transmission Lines along with associated bays at Balipara Substation under North East - Northern / Western Interconnector - I in North-Eastern Region.
	3.	113/TT/2017	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block For Asset I: 160 MVA Transformer (1st) and associated bays at Malda Sub-station, Asset II: 160 MVA Transformer (2nd) and associated bays at Malda Sub-station, Asset III: 1 No. 400 kV bay at Malda Sub-station, Asset IV: 160 MVA Transformer and associated bays at 220/132 kV Birpara Sub-station, Asset V: 160 MVA Transformer and associated bays at 220/132 kV Siliguri Sub-station under ERSS-IV project in Eastern Region.
	4.	108/TT/2016	TVTL	Petition for Determination of Transmission Tariff of 400 kV D/C Teesta III - Rangpo Section upto LILO Point at Rangpo.
	5.	313/TT/2014	JPL	Petition for determination of tariff for approval of Annual Fixed Cost and determination of tariff for the Licensed transmission Business for the financial years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 and truing up for the financial years 2011-12, 2012-13 and 2013-14.
	6.	111/TT/2017	RVPN	Petition for truing up of transmission tariff for the year 2011-12, 2012-13 and 2013-14 in respect of RVPN owned transmission lines / system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity as determined by the Commission's in its order dated 18.03.2015 in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2009.
	7.	112/TT/2017	RVPN	Petition for determination of tariff for the year 2014-15, 2015-16 and 2016-17 in respect of RVPN owned transmission lines / system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the CERC (Terms and Condition of Tariff) Regulation 2014 and CERC (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments.
	8(a)	8/RP/2017	NTPC	Petition for review of order dated 19.12.2016 in Petition No. 312/TT/2014.
	8(b)	9/RP/2017	PKTCL	Petition for review of order dated 19.12.2016 in Petition No.312/TT/2014.
	9(a)	10/RP/2017	PKTCL	Petition seeking review of the order dated 16.1.2017 in Petition No. 384/TT/2014.
	9(b)	16/RP/2017	NTPC	Petition seeking review of the order dated 16.1.2017 in Petition No. 384/TT/2014.
	10(a)	15/RP/2017	NHPC	Petition seeking review of the order dated 29.12.2016 in Petition No. 156/TT/2015.
	10(b)	4/RP/2017	PKTCL	Petition for review of order dated 29.12.2016 in Petition No.156/TT/2015.
	11.	2/RP/2017	PGCIL	Petition for review of the order dated 29.7.2016 in Petition No. 46/TT/2014.
12(a)	18/RP/2017	GBHPPL	Petition for review of order dated 16.11.2012 in Petition No. 92/TT/2011.	

	12(b)	19/RP/2017	GBHPPL	Petition for review of order dated 16.11.2012 in Petition No. 94/TT/2011.
	12(c)	65/RP/2016	GBHPPL	Petition for review of order dated 16.11.2012, 2.1.2013, 17.2.2016 and 23.2.2016 in Petition No. 94/TT/2011.
	12(d)	66/RP/2016	GBHPPL	Petition for review of order dated 17.2.2016 in Petition No. 528/TT/2014.
For Item No. 13, the quorum is Member (ASB) & Member (Dr. M.K. Iyer) and the same shall be heard after the matters mentioned at Sl. Nos. 1-12(d) are over.	13.	5/RP/2017	LTHPL	Petition for review of order dated 29.7.2016 in Petition No. 68/TT/2016.
11.7.2017 Tuesday At 3.00 P.M. Generation Petitions (Coram: Chairperson, Member (AKS) and Member (Dr.M.K.Iyer)	14.	24/RP/2017	NTPC	Petition for review of order dated 30.3.2017 in Petition No. 23/GT/2013. (On admission)
	15.	11/RP/2017	NTPC	Petition for review of order dated 6.2.2017 in Petition No. 327/GT/2014.
	16.	17/RP/2017	NTPC	Petition for Review of the order dated 24.02.2017 in petition No.342/GT/2014.
	17.	21/RP/2017	NTPC	Petition for review of order dated 15.3.2017 in Petition No.346/GT/2014 for revision of tariff of Kawas GPS (656.20 MW) for the period from 1.4.2009 to 31.3.2014 after truing up exercise.
13.7.2017 Thursday At 10.30 A.M. Miscellaneous petitions	1.	122/MP/2017	EPGL	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 04.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009, of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.(On admission).
	2.	132/MP/2017	TPDDL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulations 44 and 45 of CERC (Terms and Conditions of Tariff), Regulations, 2014 seeking adjudication of dispute between petitioner and NTPC Limited. (On admission)
	3.	15/MP/2016	RSC	Petition seeking directions for preparation of UI account under drawl against collective transactions within specified time and for payment of UI charges in terms of the CERC Regulations.
	4.	186/MP/2016	NEIL	Petition seeking directions for preparation of UI account for under drawal against collective transactions within specified time and for that payment of UI charges in terms of the CERC Regulations read with Regulations of the State Commission.
	5.	29/MP/2017 along with I.A. No.25/2017	JSPL	Petition under Section 79 (1)(c) read Section 79(1)(k) of the Electricity Act, 2003 and the CERC (Open Access in Inter-State Transmission) Regulations 2008 for seeking appropriate directions upon State Load Dispatch Centre, Odisha for grant of open access in a collective transaction . (I.A. Has been filed by GRIDCO for its impleadment in the Petition).
	6.	131/MP/2016	GKEL	Petition under Section 79 of the Electricity Act,2003 read with statutory framework governing procurement of power through competitive Bidding (Competitive Bidding Guidelines) and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Limited and Bihar State Electricity Board.
	7.	01/MP/2017	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy

				Limited; (b) Article 10 of the PPA dated 21.3.2013 between electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited.
	8.	175/MP/2016	SPL	Petition under section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of Power through competitive bidding and article 13.2. (b) of the PPA dated 7.8.2007 executed between Sasan power Limited and Procurers of compensation due to change in Law impact.
	9.	6/MP/2013	SPL	Petition for compensation due to Change in Law impacting revenues and costs during the operating period.
	10.	94/MP/2017 along with I.A. No.22/2017	BALCO	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.03.2017, 24.03.2017, 06.04.2017 and e-mail dated 19.04.2017 sent by the Power Grid Corporation of India Ltd and refund of the payments made under protest by the Petitioner against the impugned invoices.
	11.	312/MP/2015	MEPL	Petition under Section 79(1) (f) of the Electricity Act, 2003 qua adjudication over payment of transmission charges and other liabilities under the Bulk Power Transmission Agreement between Meenakshi Energy Private Limited and Power Grid Corporation of India Limited.
18.7.2017 Tuesday At 10.30.A.M. Miscellaneous Petitions	1.	22/RP/2017	GVVNL	Petition seeking review of order dated 17.3.2017 in Petition No. 157/MP/2015 <i>(On admission)</i>
	2.	I.A.No.26/2017 in Petition No. 157/MP/2015	CGPL	Interlocutory Application seeking clarification/modification of Order dated 17.3.2017 in Petition No. 157/MP/2015.
	3.	121/MP/2017	CGPL	Petition under Section 79(1)(b) of the Electricity Act read with Article 13 of the PPA dated 22.04.2007 and Clause 4.7 of the Competitive Bidding Guidelines, seeking adjustment of tariff for increase/ decrease in cost/ revenue of CGPL due to occurrence of 'Change in Law' events. <i>(On admission)</i>
	4.	79/RC/2017	NLDC	Petition for Automatic Generation Control (AGC) Pilot Project for commissioning of AGC Pilot Project between NLDC and NTPC Dadri Stage-II. <i>(On admission)</i>
	5.	245/MP/2016	MSEDCL	Petition seeking fixation of and adjudication on the transmission charges for the proposed use of PGCIL s inter-State transmission facility of 400 kV Bhadaravati S/s for conveyance of 200 MW power from GMR Warora Energy Limited in terms of the PPA dated 17.3.2010.
	6.	220/MP/2016	WBSSEDCL	Petition under Section 79 (10) (f) of the Electricity Act, 2003 seeking adjudication of disputes between WBSSEDCL and NTPC Limited.
	7.	311/MP/2015	TPDDL	Petition praying for appropriate directions restraining the Respondent from recovering the Energy Charge Rate strictly in terms of the Tariff Regulations framed by the Commission.
	8.	64/MP/2016	BRPL	Petition seeking adjudication of dispute between Petitioners, i.e., BSES Rajdhani Power Limited & BSES Yamuna Power Limited with NTPC Ltd.
	9.	62/MP/2017	PGTL	Petition for adoption of transmission charges with respect to the Transmission System Established by Power grid N M Transmission Limited (a 100 % wholly owned subsidiary of Power Grid Corporation of India Limited) and for grant of transmission licence and other related matters) Regulations,2009 with respect to transmission license to Powergrid N M Transmission Limited.
20.7.2017 Thursday At 10.30. A.M. Miscellaneous Petitions	1.	130/MP/17	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Par 7, Clause 4 of the CERC (Indian Electricity Grid Code) Regulations, 2010 in regard to difficulties faced in implementation of the Mechanism for Compensation for degradation of Heat rate, Auxiliary Power Consumption and Secondary Fuel Consumption due to Par Load Operation and Multiple Start/Stops of Units. <i>(On admission)</i>

	2.	131/MP/2017 alongwith 38/IA/17	PGCIL	Petition for grant of Regulatory Approval for execution of the Transmission System (Additional Scope) for Ultra Mega Solar Power Park.
	3.	189/MP/2016	JPL	Petition for recovery of Additional Expenditure incurred due to the occurrence of various Change in Law events.
	4.	154/MP/2016	NTPC	Petition under Section 79 (1) (a) of the Electricity Act,2003 for relief on account of Force majeure events affecting the Farakka Super Thermal Power Station Stage-I&II (1600 MW) and Stage-III (500 MW).
	5.	14/MP/2017 along with I.A.No.5/2017	NTPC	Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting Stage II of the Badarpur Thermal Power Station.
	6.	172/MP/2016	NTPC	Petition for recovery of additional expenditure incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.1.2016 as 'Change in Law' event.
	7.	129/MP/2017 along with IA No. 37 of 2017	SEL	Petition seeking surrender of 146 MW (135 MW in WR and 11MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreements dated 24.2.2010 read with Annexure –I as modified vide amendments dated 2.1.2012 and 17.10.2012.
25.7.2017 Tuesday At 10.30. A.M. Transmission Petition Generation petition	1.	20/RP/2017	THDC	Petition for review of order dated 20.3.2017 in Petition No. 172/GT/2015(for admission).
	2.	25/RP/2017	HESCL	Petition for review of order dated 24.3.2017 in Petition No. 7/GT/2016 (for admission).
	3.	23/RP/2017	NTPC	Petition for review of order dated 24.3.2017 in Petition No. 299/GT/2014(for admission)
	4.	27/RP/2017	NLCIL	Petition for review of order dated 3.5.2017 in Petition No. 255/GT/2014. (On admission)
	5.	06/GT/2017	NHPC	Petition for determination of Tariff for period 2014-19 in respect of Parbati-III Power Station.
	6.	07/GT/2017	NHPC	Petition or revision of generation tariff from 24.03.2014 to 31.03.2014 in respect of Parbati-III Power Station.
	7.	61/GT/2016	GMRKEL	Petition for determination of generation tariff for the period 01.4.2014 to 31.03.2019 and Truing up of Generation Tariff from COD to 31.03.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR - Kamalanga Energy Limited(GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies.
	8.	249/GT/2016	TUL	Petition for determination of tariff of 1200 MW Teesta III Hydro Electric Project Sikkim.
	9.	128/GT/2017	NEEPCO	Petition for approval of tariff of Tripura Gas Based Power Plant (TGBP) 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019.
	10.	115/TT/2017	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for Asset-I:- Combined assets of 1500 MVA 765/400/33 kV, ICT-I, ICT-II, ICT-III & ICT-IV along with associated bays at Jhatikara 765/400 kV New S/s(DOCO:-1.10.2012) along with 9 other asset, for Central part of Northern Grid Part-II for the 2009-14 tariff period.
	11.	48/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: . 400 kV Line bays at Fatehpur 400/220 kV Sub-station (Anticipated DOCO: 02.10.2016) under provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS.
	12.	143/MP/2017	KSEB	Petition under section 79(1)(a), 79(1)(f) and 94(1)(f) of the Electricity Act,2003 read with Regulation 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 103 of the CERC(Conduct of Business)Regulations, 1999 seeking a review of the order dated 27.10.2016 passed by the Central Electricity Regulatory Commission in Petition No. 269/GT/2014, in view of the difficulties faced by KSEBL out of the order of State Commission dated 27-4-2017.

27.7.2017 Thursday At 10.30. A.M. Miscellaneous Petitions	1.	145/MP/2017	PGCIL	Petition seeking directions for preventing under-utilization of bays for connectivity granted to Wind/Solar generation projects. (On admission)
	2.	147/MP/2017	SKSPGL	Petition under Section 79 (1) (k) of the Electricity Act,2003 , seeking permission for extension of the period for injection of infirm power and drawal of Start-up power for commissioning and Testing including full load testing of first Unit (Unit No.1) (300 MW) (4x300 MW) Binjkote TPP .
	3.	152/MP/2017	SKSPGL	Petition under Section 79 (1) (k) of the Electricity Act,2003 , seeking permission for extension of the period for injection of infirm power and drawal of Start-up power for commissioning and Testing including full load testing of first Unit (Unit No.2)300 MW (4x300 MW) Binjkote TPP .
	4.	18/MP/2017 along with I.A.No.6/2017	BALCO	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to change in law as per the terms of Power Purchase Agreements dated 13.6.2013 (PPAs) executed between the Petitioner and the Respondents(On admissibility)
	5.	98/MP/2017	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14 (3) (ii) and Regulation 8 (3) (ii) of the CERC (Terms and Condition of Tariff) Regulations 2014 for approval of Expenditure on installation of various Emission control systems as detailed in this Petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 07.12.2015 mandating compliance with revised environmental norms for thermal power stations. (On admission)
	6.	144/MP/2017	NLC	Petition seeking upward revision of the technical Minimum fixed for schedule of Operation of NLCIL lignite based generating stations (TPS I Expn, TPS-II Stage 1&2 TPS II Expn) and other related issues (On admission)
	7.	02/MP/2017	TPCL	Petition under Regulation 15 of the CERC (Terms and conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 (for admission).
	8.	104/MP/2017	APL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 13 ("Change in Law") of the Power Purchase Agreement (PPAs) dated 7.8.2008 executed between Uttar Haryana BijliVitrان Nigam Limited /Dakshin Haryana BijliVitrان Nigam Limited and Adani Power Limited
	9.	12/SM/2016	Suo-Moto	Non-compliance of the provisions of the CERC (Procedure Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and CERC (Power Market) Regulations, 2010.
	10.	10/SM/2017	Suo-Moto	Petition for non-compliance of the provisions of the CERC (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
	11.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events and Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner/DBPL and the Respondent/TANGEDCO.
	12.	101/MP/2017	DBPL	Petition seeking compensation on account of occurrence of 'Change in Law' events and Force Majeure events relating to Power Purchase Agreement dated 1.11.2013 entered into between the Petitioner and the Respondents.
	13.	138/MP/2017	RAAPTCL	Petition for creation of Security Interest, over all the immovable assets of Petitioner No 1 in favour of Security Trustee/ Lenders, acting on behalf of and for the benefit of the Lenders pursuant to Deed of Hypothecation Agreement and other security creating documents/Financial Agreements for future refinancing transactions, by way of hypothecation of Project Assets through execution of Deed of Hypothecation Agreement and other Financial & Refinancing Documents in future for the Project.

14.	I.A. No. 27/2017 in Review Petition No. 55/2016	EPTCL	Interlocutory Application for direction to CTU to release the provisional transmission charges to EPTCL under the POC mechanism , as determined/decided by the Commission.
15.	259/2010	EPPL	Petition under Section 60 of the Electricity Act,2003 for issuance of necessary directions (Petition received by way of Remand).
16.	I.A.No.34/2017 in Petition No.11/MP/2017	GMR CEL	Interlocutory Application seeking amendment of the Petition No.11/MP/2017.
17.	04/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited
18.	05/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited
19.	09/MP/2017	CTIL	Petition seeking directions to NLDC to issue RECs to the Petitioner in terms of the Renewable Energy Certificate (REC) mechanism for 21 MW self- consumption of energy .
20.	292/MP/2015	WBSEDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-a-vis interest on working capital after taking into consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.
21.	192/MP/2016	JPVL	Petition for declared capacity and certification thereof by Western Region Load Dispatch Center / Western Regional Power Committee (as the case may be) in respect of the Petitioner's 1320 MW (2 X 660 MW) coal based power project at Nigrie, District Singrauli, State of Madhya Pradesh.

Sd/-
(T.D.Pant)
Dy.Chief (Legal)
26.7.2017

